

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.10/AM18
(HELD ON 21.03.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT**

Meeting No. 10/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 21.03.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Ms Chitra Sharma, Dy. DGFT
- 3) Shri Ashok Chander Bhatt, FTDO
- 4)

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-40	M/s Balkrishna Industries Ltd.	HQ F. No. 01/87/50/294/AM18/ DES-VII	Status: Approved
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 0310814539 dated 11.07.2017	RA F. No. 03/94/040/00283/AM18	

Subject: Ratification of Input Output Norms against following Advance Authorization Nos.

Sl. No.	Advance Authorisation	Dated	RA F. No.
1.	0310812225	30.03.2017	03/94/040/01176/AM17
2.	0310813029	03.05.2017	03/94/040/00093/AM18
3.	0310814286	28.06.2017	03/94/040/00256/AM18
4.	0310814538	11.07.2017	03/94/040/00282/AM18
5.	0310814539	11.07.2017	03/94/040/00283/AM18
6.	0310814540	11.07.2017	03/94/040/00291/AM18

Decision : The committee considered the request of the firm and decided to incorporate the following note in respect of the above mention Advance Authorizations:-

Value restriction applicable for Rubber Chemicals & Mics. Chemicals as given at S.N.8 (2,&3) of General Notes For All Export Products Groups of Handbook of Procedures (Standard Input -Output Norms)

RA may take consequential action as per Policy / Procedures.


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Foreign Trade Development Officer
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Case No. A-41	M/s Dashmesh Rubber Industries Pvt. Ltd.	HQ F. No. 01/87/50/0034/AM18/DES-VII	Status: Deferred
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 5210042181 dated 16.02.2017	RA F. No. 52/24/040/0078/AM17	

Subject: Modification in the description of Import Item of Advance Authorization No. 5210042181 dated 16.02.2017.

Decision: The committee considered the case as per agenda and decided to defer the matter.

Case No. A-42	M/s Metro Valves	HQ F. No. 01/87/50/0001/AM17/DES-VII	Status: Approved
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 3210077850 dated 04.04.2016	RA F. No. 32/24/040/00045/AM16	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision : The Committee considered the request of the firm and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY
1. MV Micro Round Container 250 ml with LID	15364 Kg
2. MV Micro Round Container 250 ml with LID	15364 Kg

EXPORT ITEM	QTY
1. POLYPROPYLENE RESIN/GRANULES	16132Kg
2. POLYPROPYLENE RESIN/GRANULES	16132Kg
RA may take consequential action as per Policy / Procedures.	

Case No. A-43	M/s Jain Irrigation Systems Ltd.	HQ F. No. 01/87/162/00127/AM15/DES-VII	Status: Approved
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 0310483881 dated 26.08.2008	RA F. No. 03/83/040/00298/AM09	

Subject: Request for correction of Advance Authorization Number and date in the subject.

Decision: The Committee considered the request of the firm and decided to correct Advance Authorization Number as 0310483881 dated 26.08.2008 in the subject in the Minutes of Norms Committee VII Meeting No. 2 which was held on 23.05.2016.



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Case No. A-44	M/s Jain Irrigation Systems Ltd.	HQ F. No. 01/87/162/00128/AM15/DES-VII	Status: Approved
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 0310511433 dated 13.03.2009	RA F. No. 03/83/040/00563/AM09	

Subject: Request for correction of Advance Authorization Number and date in the subject.

Decision: The Committee considered the request of the firm and decided to correct Advance Authorization Number as 0310511433 dated 13.03.2009 in the subject in the Minutes of Norms Committee VII Meeting No. 2 which was held on 23.05.2016.

Case No. A-45	M/s Responsive Industries Ltd.,	HQ F. No. 01/87/050/00205/AM18/DES-VII	Status: Approved
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 0310815117 dated 10.08.2017	RA F. No. 03/95/040/00390/AM18	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310815117 dated 10.08.2017

Decision : The Committee considered the case as per agenda and decided that the description of export/import items and quantity of adhoc norms fixed in respect of Advance Authorization No. 0310815117 dated 10.08.2017 by Norms Committee-VII in its Meeting No. 7 which was held on 21.12.2017 may be read as under:-

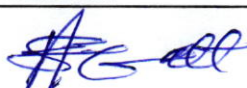
Export Item	Quantity in kgs.	Import Item	Qty recommend for export of 1 kg. of export product
Articles made of PVC Resin	1 kg	PVC Resin	0.970 kg
		Plasticizer	0.080 kg.
RA may take consequential action as per Policy / Procedures.			

Case No. A-46	M/s Responsive Industries Ltd.,	HQ F. No. 01/87/050/00213/AM18/DES-VII	Status: Approved
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 0310815473 dated 01.09.2017	RA F. No. 03/95/040/00435/AM18	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310815473 dated 01.09.2017

Decision : The Committee considered the case as per agenda and decided that the description of export/import items and quantity of adhoc norms fixed in respect of Advance Authorization No. 0310815473 dated 01.09.2017 by Norms Committee-VII in its Meeting No. 7 which was held on 21.12.2017 may be read as under:-

Export Item	Quantity in kgs.	Import Item	Qty recommend for export of 1 kg. of export product
Articles made of PVC Resin	1 kg	PVC Resin	0.970 kg
		Plasticizer	0.080 kg.
RA may take consequential action as per Policy / Procedures.			



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Case No. A-47	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00230/AM18/DES-VII	Status: Deferred
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 0310815064 dt. 08.08.2017	RA F. No. 03/94/040/00354/AM18	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0310815064
dt. 08.08.2017

Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.

Case No. A-48	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00229/AM18/DES-VII	Status: Deferred
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 0310814587 dt. 12.07.2017	RA F. No. 03/94/040/00277/AM18	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0310814587
dt. 12.07.2017

Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.

Case No. A-49	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00227/AM18/DES-VII	Status: Deferred
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 0310813393 dt. 18.05.2017	RA F. No. 03/94/040/00140/AM18	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0310813393
dt. 18.05.2017

Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.

Case No. A-50	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/050/00226/AM18/DES-VII	Status: Deferred
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 0310813089 dt. 05.05.2017	RA F. No. 03/94/040/00074/AM18	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0310813089
dt. 05.05.2017

Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.



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Case No. A-51	M/s Lloyd Insulations (India)	HQ F. No. 01/87/050/01256/AM05/DES-VII	Status: Deferred
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 0510148832 dt. 17.01.2005	RA F. No. 05/24/040/00538/AM05	

Subject: Request for amendment in the quantity Of export item.

Decision: The Committee heard the representatives of the firm during Personal Hearing and decided that firm may provide the data of the particular batch of the export made.

Case No. A-52	M/s Qrex Flex Pvt. Ltd.	HQ F. No. 01/87/050/00035/AM18/DES-VII	Status: Approved
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 5210042156 dt. 30.01.2017	RA F. No. 52/24/040/00065/AM17	

Subject: Request for grant of higher quantities of Inputs.

Decision: The Committee heard the representatives of the firm during Personal Hearing and after considering the written submissions submitted by the firm in respect of their wastage, committee decided to approve following adhoc-norms:-

FORMS:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC LAMINATED FLEX	520000 KG	1.UNDYED/UNBLEACHED POLYESTER WARP KNITTED FABRICS (RAW MATERIAL FOR MANUFACTURING FLEX BANNER) (INDUSTRIAL USE)	112055.10kg
		2.PVC RESIN	213923.50kg
		3.TATINIUM DIOXIDE (TiO2)	12733.50kg
		4.CALCIUM CARBONATE	132428.80kg
		5.DI-OCTYL PHTHALATE (DOP)	71307.80kg
		6.OPTICAL BRIGHTNER	101.90kg
		7..EPOXIDIZED SOYBEAN OIL	6112.10kg
		8.BARIUM CADMIUM STABILIZER	12937.30kg
RA may take consequential action as per Policy / Procedures.			


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Case No. A-53	M/s. Atul Ltd.,	HQ F. No. 01/87/050/00276/AM18/DES-VII	Status: Approved
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 5210041909 dated 26.05.2016	RA F. No. 52/24/040/00012/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 5210041909 dated 26.05.2016

Decision: The Committee heard the representatives of the firm during Personal Hearing and after considering the written submissions submitted by the firm in respect of their Export Item-Formulated Epoxy Resin committee decided to approve following adhoc-norms:-

Export Item	Quantity in kgs.	Import Item	Qty recommend for export of 1 kg. of export product
Formulated Epoxy Resin	650000 kg	Basic Liquid Resin (YD128)	552500 kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-54	M/s. Atul Ltd.,	HQ F. No. 01/87/050/00275/AM18/DES-VII	Status: Approved
NC No.:10/AM18 Dated: 21.03.2018	Adv. Lic. No. and Date 5210041908 dated 26.05.2016	RA F. No. 52/24/040/00011/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 5210041908 dated 26.05.2016

Decision: : The Committee heard the representatives of the firm during Personal Hearing and after considering the written submissions submitted by the firm in respect of their Export Item- Solid Epoxy Resin committee decided to approve following adhoc-norms:-

Export Item	Quantity in kgs.	Import Item	Qty recommend for export of 1 kg. of export product
Solid Epoxy Resin	500000 kg	Basic Liquid Resin (YD128)	375000 kg
RA may take consequential action as per Policy / Procedures.			


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Online Cases

Case No.: 32/16/87-ALC1/2016	Party Name: MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved
HQ File :01/87/050/00559/AM17/	RLA File :03/95/040/00853/AM17/	Lic.No/Date:0310810892 01.02.2017	
Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/411/2017-TSW date 20.12.2017, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Para Web- Reinforcement webbing strips made up of yarn, LLDPE and masterbatch	4532270 Sq. Meter (645907.4kg)	1. Yarn	316842 kg
		2. LLDPE	315902 kg
		3.Masterbatch	13161.712 kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 37/10/87-ALC1/2017	Party Name: DODIA ESTABLISHMENT	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved
HQ File :01/87/050/00527/AM18/	RLA File :03/94/040/00245/AM18/	Lic.No/Date:0310814371 30.06.2017	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
Export Item	Quantity in kgs.	Import Item	Qty recommend for export of 1 kg. of export product
PLASTIC CLOSURES IN VARIOUS SIZES. NET CONTENT: 1)LDPE GRANULES (FILM GRADE): 48572 KGS. 2)HDPE GRANULES (INDIGINEOUS): 11535.850 KGS. 3)CRCA SHEET (0.30 MM THICKNESS) (INDIGINEOUS): 607.150 KGS.	60715 kg	LDPE GRANULES (FILM GRADE)	51000.600 kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 30/10/87-ALC1/2017	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00520/AM18/	RLA File :09/24/040/00226/AM18/	Lic.No/Date:0910065400 29.08.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the			


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materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.: 39/10/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved												
HQ File : 01/87/050/00529/AM18/	RLA File :03/94/040/00480/AM18/	Lic.No/Date: 0310816266 10.10.2017													
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 10/87-ALC1/2016 held on 28.09.2016 and recommended as under:															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Expol PH 322 Polyester Polyol</td> <td rowspan="3">1 kg</td> <td>1. Diethylene Glycol</td> <td>0.645 kg</td> </tr> <tr> <td>2. Phthalic Anhydride</td> <td>0.455 kg</td> </tr> <tr> <td>3. Catalyst</td> <td>011 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Expol PH 322 Polyester Polyol	1 kg	1. Diethylene Glycol	0.645 kg	2. Phthalic Anhydride	0.455 kg	3. Catalyst	011 kg
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		2. Phthalic Anhydride	0.455 kg												
		3. Catalyst	011 kg												
RA may take consequential action as per Policy / Procedures.															

Case No.: 40/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved																
HQ File : 01/87/050/00530/AM18/	RLA File :03/94/040/00523/AM18/	Lic.No/Date: 0310816598 27.10.2017																	
Decision: The Committee considered the case and decided to approve adhoc norms as under:																			
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="5">XLPE Sioplas Compound</td> <td rowspan="5">1000 MT</td> <td>1. LLDPE Granules</td> <td>999.400 MT</td> </tr> <tr> <td>2. Tri Methoxy Vinyl Silane</td> <td>14 MT</td> </tr> <tr> <td>3. Di-Cumylperoxide (DCP)</td> <td>0.800 MT</td> </tr> <tr> <td>4. Antioxidant</td> <td>0.800 MT</td> </tr> <tr> <td>5. Gusseted Bag</td> <td>40000 Number</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound	1000 MT	1. LLDPE Granules	999.400 MT	2. Tri Methoxy Vinyl Silane	14 MT	3. Di-Cumylperoxide (DCP)	0.800 MT	4. Antioxidant	0.800 MT	5. Gusseted Bag	40000 Number
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RA may take consequential action as per Policy / Procedures.																			

Case No.: 41/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved								
HQ File : 01/87/050/00531/AM18/	RLA File :03/94/040/00527/AM18/	Lic.No/Date: 0310816599 27.10.2017									
Decision : The Committee considered the case and decided to approve adhoc as under:											
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>63/0- P P Compound</td> <td>648</td> <td>1.Polypropylene Resin</td> <td>162</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	63/0- P P Compound	648	1.Polypropylene Resin	162
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
63/0- P P Compound	648	1.Polypropylene Resin	162								

(Containing 25+/-1% Polypropylene & 75+/-1% Talc)	2.Talc	486
RA may take consequential action as per Policy / Procedures.		

Case No.:38/10/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00528/AM18/	RLA File :03/94/040/00378/AM18/	Lic.No/Date:0310816662 31.10.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 7 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:50/10/87-ALC1/2017	Party Name: ASHA CELLULOSE (I) PVT LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved																
HQ File :01/87/050/00540/AM18/	RLA File :03/94/040/00620/AM18/	Lic.No/Date:0310816811 06.11.2017																	
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/84/2012-PC-II dated 21.07.2014 the following Adhoc Norms are approved : 8 <table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td rowspan="5">Ethyl Cellulose (Industrial / Pharma Grade)</td><td rowspan="5">1 kg</td><td>1. Wood Pulp</td><td>0.870 kg</td></tr> <tr> <td>2. Ethyl Chloride</td><td>3.990 kg</td></tr> <tr> <td>3. Caustic Soda Flakes / Prills</td><td>3.710 kg</td></tr> <tr> <td>4. Toluene</td><td>0.610 kg</td></tr> <tr> <td>5. Ethanol</td><td>0.760 kg</td></tr> </tbody> </table> RA may take consequential action as per Policy / Procedures.				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Ethyl Cellulose (Industrial / Pharma Grade)	1 kg	1. Wood Pulp	0.870 kg	2. Ethyl Chloride	3.990 kg	3. Caustic Soda Flakes / Prills	3.710 kg	4. Toluene	0.610 kg	5. Ethanol	0.760 kg
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		5. Ethanol	0.760 kg																

Case No.:114/10/87-ALC1/2017	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved
HQ File :01/87/050/00604/AM18/	RLA File :34/24/040/00199/AM18/	Lic.No/Date:3410043588 06.11.2017	
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 21/87-ALC1/2014 held on 20.08.2014 as under:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Zero Halogen Flame Retardant Compound	1 kg	1. Ethylene Vinyl Acetate (EVA) Copolymer	0.150 kg
		2. Linear Low Density Polyethylene Granules (LLDPE)	0.100 kg
		3. Aluminium Hydroxide	0.550 kg
		4. Polyolefin Elastomer	0.08 kg
		5. Magnesium Hydroxide	0.02 kg
		6. Modified LLDPE	0.05 kg
RA may take consequential action as per Policy / Procedures.			

10	Case No.:104/10/87-ALC1/2017	Party Name: PACIFIC BULK BAGS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00594/AM18/	RLA File :13/24/040/00036/AM18/	Lic.No/Date:1310048772 10.11.2017	
Decision : The Committee considered the case as per agenda and decided to call from the firm bifurcation of import quantity of item No.1 with samples.				

11	Case No.:48/10/87-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00538/AM18/	RLA File :03/94/040/00611/AM18/	Lic.No/Date:0310817010 13.11.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

12	Case No.:116/10/87-ALC1/2017	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00606/AM18/	RLA File :34/24/040/00213/AM18/	Lic.No/Date:3410043634 14.11.2017	
Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.				


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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

13	Case No.:51/10/87-ALC1/2017	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00541/AM18/	RLA File :03/94/040/00636/AM18/	Lic.No/Date:0310817070 15.11.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

14	Case No.:105/10/87-ALC1/2017	Party Name: PACIFIC BULK BAGS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00595/AM18/	RLA File :13/24/040/00039/AM18/	Lic.No/Date:1310048779 15.11.2017	
	Decision : The Committee considered the case as per agenda and decided to call from the firm bifurcation of import quantity of item No.1 with samples.			

15	Case No.:115/10/87-ALC1/2017	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00605/AM18/	RLA File :34/24/040/00212/AM18/	Lic.No/Date:3410043637 15.11.2017	
	Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			

16	Case No.:117/10/87-ALC1/2017	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00607/AM18/	RLA File :34/24/040/00214/AM18/	Lic.No/Date:3410043638 15.11.2017	
	Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			

17	Case No.:53/10/87-ALC1/2017	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00543/AM18/	RLA File :03/94/040/00668/AM18/	Lic.No/Date:0310817163 20.11.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization			


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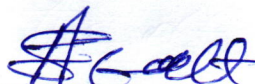
holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

18	Case No.:71/10/87-ALC1/2017	Party Name: MEGAPLAST INDIA PRIVATE LIMITED.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved
	HQ File :01/87/050/00561/AM18/	RLA File :03/95/040/00475/AM18/	Lic.No/Date:0310817177 21.11.2017	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	Export Item	Qty	Import Item	Qty
	Geomembrane Liner (made of 100% LLDPE)	500 MT	LLDPE GRANULS	525 MT
	RA may take consequential action as per Policy / Procedures.			

19	Case No.:103/10/87-ALC1/2017	Party Name: CHAND ENGINEERING	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00593/AM18/	RLA File :12/21/040/00032/AM18/	Lic.No/Date:1210009617 21.11.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.				
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. - Chemical name, Technical specifications of items proposed to be imported. - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

20	Case No.:108/10/87-ALC1/2017	Party Name: RAHIL (CPP) FILMS PVT.LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved				
	HQ File :01/87/050/00598/AM18/	RLA File :24/24/040/00030/AM18/	Lic.No/Date:2410042304 21.11.2017					
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:								
<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr></table>					Export Item	Qty	Import Item	Qty
Export Item	Qty	Import Item	Qty					

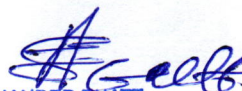

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METALLISED CAST POLYPROPYLENE (CPP) FILMS	200000 kg	PP GRANULES	210000 kg
RA may take consequential action as per Policy / Procedures.			

Case No.:49/10/87-ALC1/2017	Party Name :KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00539/AM18/	RLA File :03/94/040/00615/AM18/	Lic.No/Date:0310817208 22.11.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 21 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:73/10/87-ALC1/2017	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00563/AM18/	RLA File :03/95/040/00692/AM18/	Lic.No/Date:0310817243 23.11.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 22 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:74/10/87-ALC1/2017	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00564/AM18/	RLA File :03/95/040/00693/AM18/	Lic.No/Date:0310817242 23.11.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 23 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			


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c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

24	Case No.:76/10/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00566/AM18/	RLA File :03/95/040/00695/AM18/	Lic.No/Date:0310817238 23.11.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

25	Case No.:93/10/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Rejected
	HQ File :01/87/050/00583/AM18/	RLA File :05/24/040/00377/AM18/	Lic.No/Date:0510404715 23.11.2017	
	Decision : The Committee considered the case as per agenda and decided to reject the case as export and import item are not specific.			

26	Case No.:52/10/87-ALC1/2017	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00542/AM18/	RLA File :03/94/040/00656/AM18/	Lic.No/Date:0310817285 24.11.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

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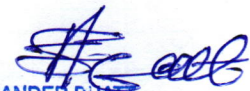
Case No.:45/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved																
HQ File :01/87/050/00535/AM18/	RLA File :03/94/040/00555/AM18/	Lic.No/Date:0310817334 27.11.2017																	
Decision: The Committee considered the case and decided to approve adhoc – norms as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">XLPE Sioplas Compound</td><td rowspan="5">1000 MT</td><td>1. LLDPE Granules</td><td>999.400 MT</td></tr><tr><td>2. Tri Methoxy Vinyl Silane</td><td>14 MT</td></tr><tr><td>3. Di-Cumylperoxide (DCP)</td><td>0.800 MT</td></tr><tr><td>4. Antioxidant</td><td>0.800 MT</td></tr><tr><td>5. Gusseted Bag</td><td>40000 Number</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound	1000 MT	1. LLDPE Granules	999.400 MT	2. Tri Methoxy Vinyl Silane	14 MT	3. Di-Cumylperoxide (DCP)	0.800 MT	4. Antioxidant	0.800 MT	5. Gusseted Bag	40000 Number
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
XLPE Sioplas Compound	1000 MT	1. LLDPE Granules	999.400 MT																
		2. Tri Methoxy Vinyl Silane	14 MT																
		3. Di-Cumylperoxide (DCP)	0.800 MT																
		4. Antioxidant	0.800 MT																
		5. Gusseted Bag	40000 Number																
RA may take consequential action as per Policy / Procedures.																			

28	Case No.:75/10/87-ALC1/2017	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00565/AM18/	RLA File :03/95/040/00694/AM18/	Lic.No/Date:0310817369 28.11.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

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Case No.:46/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved														
HQ File :01/87/050/00536/AM18/	RLA File :03/94/040/00556/AM18/	Lic.No/Date:0310817462 30.11.2017															
Decision : The Committee considered the case and decided to approve adhoc-norms as under:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">XLPE Compound</td><td rowspan="4">500 MT</td><td>1. LDPE Granules</td><td>495 MT</td></tr><tr><td>2. Di- cumylperoxide (DCP)</td><td>10 MT</td></tr><tr><td>3. Antioxidant</td><td>5 MT</td></tr><tr><td>4. Octagon Jumbo Sleeves-BOX</td><td>930 Boxes</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Compound	500 MT	1. LDPE Granules	495 MT	2. Di- cumylperoxide (DCP)	10 MT	3. Antioxidant	5 MT	4. Octagon Jumbo Sleeves-BOX	930 Boxes
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
XLPE Compound	500 MT	1. LDPE Granules	495 MT														
		2. Di- cumylperoxide (DCP)	10 MT														
		3. Antioxidant	5 MT														
		4. Octagon Jumbo Sleeves-BOX	930 Boxes														
RA may take consequential action as per Policy / Procedures.																	

30	Case No.:47/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved							
	HQ File :01/87/050/00537/AM18/	RLA File :03/94/040/00577/AM18/	Lic.No/Date:0310817463 30.11.2017								
	Decision : The Committee considered the case and decided to approve adhoc-norms as under:										
	<table><thead><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr></thead><tbody><tr><td rowspan="2">Semi Conducting Compound-Thermoset</td><td rowspan="2">300MT</td><td>1. Ethylene Butyl Acrylate (EBA)</td><td>189 MT</td></tr><tr><td>2. Carbon Black</td><td>105 MT</td></tr></tbody></table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	Semi Conducting Compound-Thermoset	300MT	1. Ethylene Butyl Acrylate (EBA)	189 MT	2. Carbon Black	105 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Semi Conducting Compound-Thermoset	300MT	1. Ethylene Butyl Acrylate (EBA)	189 MT								
		2. Carbon Black	105 MT								


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		3. Antioxidant	6 MT
		4. Perkadox 14 S/FL	6 MT
		5. Octagon Jumbo Sleeves-BOX	558 Boxes
RA may take consequential action as per Policy / Procedures.			

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Case No.:72/10/87-ALC1/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved
HQ File :01/87/050/00562/AM18/	RLA File :03/95/040/00683/AM18/	Lic.No/Date:0310817484 04.12.2017	
Decision: The Committee consider the case as per agenda and decided to approve following adhoc norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND RR EXP. NET CONTENT PVC COMPOUND-325000 KGS.WITH MAXIMUM QTY OF FILLER/TALC OF 52,552 KG	325000 Kg	1. PVC RESIN	176,666.7Kg
		2. PLASTICIZER	78,869.05Kg
		3. FILLER	39,040.40Kg
		4. FILLER	13013.15Kg
		5. STABLIZER	23660.70Kg
RA may take consequential action as per Policy / Procedures.			

Case No.:59/10/87-ALC1/2017	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00549/AM18/	RLA File :03/94/040/00702/AM18/	Lic.No/Date:0310817498 05.12.2017	
Decision: The Committee considered the case and decided to refer the matter to DIPP.			

Case No.:60/10/87-ALC1/2017	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00550/AM18/	RLA File :03/94/040/00703/AM18/	Lic.No/Date:0310817499 05.12.2017	
Decision: The Committee considered the case and decided to refer the matter to DIPP.			

Case No.:26/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00516/AM18/	RLA File :03/95/040/00491/AM18/	Lic.No/Date:0310817514 06.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization			

holder for submission of the following information:

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.

Case No.:28/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00518/AM18/	RLA File :03/95/040/00452/AM18/	Lic.No/Date:0310817513 06.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: 35 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

Case No.:8/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00498/AM18/	RLA File :03/95/040/00698/AM18/	Lic.No/Date:0310817553 07.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: 36 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular			

weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.

37	Case No.:11/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00501/AM18/	RLA File :03/95/040/00552/AM18/	Lic.No/Date:0310817543 07.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

38	Case No.:12/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00502/AM18/	RLA File :03/95/040/00655/AM18/	Lic.No/Date:0310817546 07.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

39	Case No.:17/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00507/AM18/	RLA File :03/95/040/00656/AM18/	Lic.No/Date:0310817545 07.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.

40	Case No.:19/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00509/AM18/	RLA File :03/95/040/00556/AM18/	Lic.No/Date:0310817544 07.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

41	Case No.:29/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00519/AM18/	RLA File :03/95/040/00318/AM18/	Lic.No/Date:0310817547 07.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating			

yield of chemical reaction with justification.

42	Case No.:70/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00560/AM18/	RLA File :03/95/040/00451/AM18/	Lic.No/Date:0310817562 07.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.				

43	Case No.:101/10/87-ALC1/2017	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Rejected
	HQ File :01/87/050/00591/AM18/	RLA File :08/24/040/00176/AM18/	Lic.No/Date:0810141481 07.12.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as the export item is in brand name. Hence adhoc norms cannot be fixed.				

44	Case No.:7/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00497/AM18/	RLA File :03/95/040/00386/AM18/	Lic.No/Date:0310817653 11.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.				

45	Case No.:27/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00517/AM18/	RLA File :03/95/040/00714/AM18/	Lic.No/Date:0310817651 11.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.				

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Case No.:55/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved
HQ File :01/87/050/00545/AM18/	RLA File :03/94/040/00695/AM18/	Lic.No/Date:0310817676 11.12.2017	
Decision: The Committee considered the case and decided to approve adhoc-norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1000 MT	1. LLDPE Granules	999.400 MT
		2. Tri Methoxy Vinyl Silane	14 MT
		3. Di-Cumylperoxide (DCP)	0.800 MT
		4. Antioxidant	0.800 MT
		5. Gusseted Bag	40000 Number
RA may take consequential action as per Policy / Procedures.			

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Case No.:61/10/87-ALC1/2017	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Approved								
HQ File :01/87/050/00551/AM18/	RLA File :03/94/040/00712/AM18/	Lic.No/Date:0310817668 11.12.2017									
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 9/87-ALC1/2017 dated 31.01.2018, following adhoc norms are approved :											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Polyamide Resin</td><td>1 kg</td><td>1. DIMER ACID</td><td>0.628 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyamide Resin	1 kg	1. DIMER ACID	0.628 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Polyamide Resin	1 kg	1. DIMER ACID	0.628 kg								


 ASHOK CHANDER BHAN
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

Resin content 100% (CRAYAMID 21/CRAYAMID 3) (Brand)	2. TRIETHYLENE TETRAMINE	0.346 kg
RA may take consequential action as per Policy / Procedures.		

Case No.:80/10/87-ALC1/2017	Party Name: THE SUPREME INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00570/AM18/	RLA File :03/95/040/00753/AM18/	Lic.No/Date:0310817655 11.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 48 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) Material balance and justification for raw material quantity			

Case No.:94/10/87-ALC1/2017	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00584/AM18/	RLA File :05/24/040/00395/AM18/	Lic.No/Date:0510404845 11.12.2017	
Decision: The Committee considered the case and decided to refer the matter to DIPP.			

Case No.:95/10/87-ALC1/2017	Party Name :SWASTIK POLYMERS	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00585/AM18/	RLA File :05/24/040/00396/AM18/	Lic.No/Date:0510404846 11.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. 50 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance and justification for raw material quantity.			

Case No.:9/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
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HQ File :01/87/050/00499/AM18/	RLA File :03/95/040/00538/AM18/	Lic.No/Date:0310817708 12.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

Case No.: 10/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00500/AM18/	RLA File :03/95/040/00453/AM18/	Lic.No/Date:0310817710 12.12.2017	
52	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:		
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.		

Case No.: 15/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00505/AM18/	RLA File :03/95/040/00509/AM18/	Lic.No/Date:0310817714 12.12.2017	
53	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:		
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.		

- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.

54	Case No.:16/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00506/AM18/	RLA File :03/95/040/00340/AM18/	Lic.No/Date:0310817706 12.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

55	Case No.:18/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00508/AM18/	RLA File :03/95/040/00409/AM18/	Lic.No/Date:0310817715 12.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

56	Case No.:6/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00496/AM18/	RLA File :03/95/040/00490/AM18/	Lic.No/Date:0310817747	


 ASHOK CHANDER SHASTRI
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

		13.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

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Case No.:14/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00504/AM18/	RLA File :03/95/040/00469/AM18/	Lic.No/Date:0310817754 13.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

58	Case No.:78/10/87-ALC1/2017	Party Name: RALLIS INDIA LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00568/AM18/	RLA File :03/95/040/00712/AM18/	Lic.No/Date:0310817752 13.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export			

product.

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Case No.:89/10/87-ALC1/2017	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved																		
HQ File :01/87/050/00579/AM18/	RLA File :05/23/040/00343/AM18/	Lic.No/Date:0510404913 13.12.2017																			
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">PP COMPOUND</td><td rowspan="4">500000 kg</td><td>1. POLYPROPYLENE</td><td>355000 kg</td></tr><tr><td>2. POLYOLEFIN ELASTOMER</td><td>105000 kg</td></tr><tr><td>3. CALCIUM CARBONATE</td><td>42500 kg</td></tr><tr><td>4. ADDITIVES</td><td>2500 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PP COMPOUND	500000 kg	1. POLYPROPYLENE	355000 kg	2. POLYOLEFIN ELASTOMER	105000 kg	3. CALCIUM CARBONATE	42500 kg	4. ADDITIVES	2500 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
PP COMPOUND	500000 kg	1. POLYPROPYLENE	355000 kg																		
		2. POLYOLEFIN ELASTOMER	105000 kg																		
		3. CALCIUM CARBONATE	42500 kg																		
		4. ADDITIVES	2500 kg																		
RA may take consequential action as per Policy / Procedures.																					

60

Case No.:90/10/87-ALC1/2017	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Approved
HQ File :01/87/050/00580/AM18/	RLA File :05/23/040/00346/AM18/	Lic.No/Date:0510404902 13.12.2017	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PACKAGING FLEXIBLE LAMINATES	259.500 MT	1. GRANULES LLDPE	136.733 MT
		2. ALUMINIUM FOIL (5.3 TO 50 MIC)	54.495 MT
		3. POLYETHYLENE TEREPHTHALATE (POLYESTER) 08 TO 24 MIC	81.247 MT
RA may take consequential action as per Policy / Procedures.			

61	Case No.: 106/10/87-ALC1/2017	Party Name: PACIFIC BULK BAGS PRIVATE LIMITED	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00596/AM18/	RLA File :13/24/040/00043/AM18/	Lic.No/Date: 1310048806 13.12.2017	
	Decision : The Committee considered the case as per agenda and decided to call from the firm bifurcation of import item No.1 with samples.			

62	Case No.: 13/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00503/AM18/	RLA File :03/95/040/00334/AM18/	Lic.No/Date: 0310817764 14.12.2017	


 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.

Case No.: 81/10/87-ALC1/2017	Party Name: WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved
HQ File :01/87/050/00571/AM18/	RLA File :03/95/040/00755/AM18/	Lic.No/Date: 0310817765 14.12.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	100000 kg	1. PVC RESIN	67320 Kg
		2. DOP PLASTICIZER	33,660 Kg
		3. STABILIZER	612 Kg
		4. LUBRICANT	408 Kg

RA may take consequential action as per Policy / Procedures.

Case No.: 111/10/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00601/AM18/	RLA File :31/83/040/00117/AM18/	Lic.No/Date: 3110066934 14.12.2017	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

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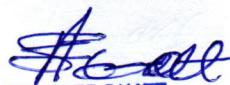
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- Calculation sheet.

65	Case No.:32/10/87-ALC1/2017	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00522/AM18/	RLA File :02/24/040/00148/AM18/	Lic.No/Date:0210208051 15.12.2017	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Melamine Formaldehyde Resin (SBBR-201G)	340.200 MT	Melamine	102.06 MT
	Melamine Formaldehyde Resin (CH-12M)	51 MT	Melamine	15.30 MT
	Melamine Formaldehyde Resin (SBMF-101M)	85.200 MT	Melamine	25.56 MT
	RA may take consequential action as per Policy / Procedures.			

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Case No.:58/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved																		
HQ File :01/87/050/00548/AM18/	RLA File :03/94/040/00698/AM18/	Lic.No/Date:0310817810 15.12.2017																			
Decision : The Committee considered the case and decided to approve adhoc-norms as under:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">XLPE Compound</td><td rowspan="4">14225 Kg</td><td>1. LDPE Granules</td><td>14082.750Kg</td></tr><tr><td>2. Di- cumylperoxide (DCP)</td><td>284.500Kg</td></tr><tr><td>3. Antioxidant</td><td>142.250 Kg</td></tr><tr><td>4. Octagon Jumbo Sleeves-BOX</td><td>26 Boxes</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Compound	14225 Kg	1. LDPE Granules	14082.750Kg	2. Di- cumylperoxide (DCP)	284.500Kg	3. Antioxidant	142.250 Kg	4. Octagon Jumbo Sleeves-BOX	26 Boxes	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
XLPE Compound	14225 Kg	1. LDPE Granules	14082.750Kg																		
		2. Di- cumylperoxide (DCP)	284.500Kg																		
		3. Antioxidant	142.250 Kg																		
		4. Octagon Jumbo Sleeves-BOX	26 Boxes																		
RA may take consequential action as per Policy / Procedures.																					

67	Case No.:3/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00493/AM18/	RLA File :03/95/040/00549/AM18/	Lic.No/Date:0310817840 18.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			


ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.

68	Case No.:4/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00494/AM18/	RLA File :03/95/040/00468/AM18/	Lic.No/Date:0310817855 18.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

69	Case No.:5/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00495/AM18/	RLA File :03/95/040/00697/AM18/	Lic.No/Date:0310817839 18.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			


 ASHOK CHANDER
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

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Case No.:57/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved																
HQ File :01/87/050/00547/AM18/	RLA File :03/94/040/00697/AM18/	Lic.No/Date:0310817845 18.12.2017																	
Decision: The Committee considered the case and decided to approve adhoc-norms as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PVC Compound (Power Cable Grade)</td><td rowspan="3">200 MT</td><td>1. PVC Resin</td><td>115.880 MT</td></tr><tr><td>2. Dioctyl Phthalate Plasticizer (DOP)</td><td>39.200 MT</td></tr><tr><td>3. Chlorinated Paraffins Plasticizers</td><td>25.500 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC Compound (Power Cable Grade)	200 MT	1. PVC Resin	115.880 MT	2. Dioctyl Phthalate Plasticizer (DOP)	39.200 MT	3. Chlorinated Paraffins Plasticizers	25.500 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
PVC Compound (Power Cable Grade)	200 MT	1. PVC Resin	115.880 MT																
		2. Dioctyl Phthalate Plasticizer (DOP)	39.200 MT																
		3. Chlorinated Paraffins Plasticizers	25.500 MT																
RA may take consequential action as per Policy / Procedures.																			

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Case No.:54/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved																
HQ File :01/87/050/00544/AM18/	RLA File :03/94/040/00694/AM18/	Lic.No/Date:0310817898 19.12.2017																	
Decision: The Committee considered the case and decided to approve adhoc-norms as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Semiconducting Compound-Thermoplastic</td><td rowspan="5">100 M.T</td><td>1. LDPE Granules</td><td>36.280 M.T</td></tr><tr><td>2. Polyolefin Elastomer</td><td>30.410 M.T</td></tr><tr><td>3. Carbon Black</td><td>33.410 M.T</td></tr><tr><td>4. Antioxidant</td><td>1.900 M.T</td></tr><tr><td>5. Gusseted Bag</td><td>4000 Number</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Semiconducting Compound-Thermoplastic	100 M.T	1. LDPE Granules	36.280 M.T	2. Polyolefin Elastomer	30.410 M.T	3. Carbon Black	33.410 M.T	4. Antioxidant	1.900 M.T	5. Gusseted Bag	4000 Number
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Semiconducting Compound-Thermoplastic	100 M.T	1. LDPE Granules	36.280 M.T																
		2. Polyolefin Elastomer	30.410 M.T																
		3. Carbon Black	33.410 M.T																
		4. Antioxidant	1.900 M.T																
		5. Gusseted Bag	4000 Number																
RA may take consequential action as per Policy / Procedures.																			

72	Case No.:63/10/87-ALC1/2017	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00553/AM18/	RLA File :03/94/040/00725/AM18/	Lic.No/Date:0310817909 19.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			


 ASHOK CHANDER SHASTRI
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- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
f) Calculation sheet.

73	Case No.:64/10/87-ALC1/2017	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00554/AM18/	RLA File :03/94/040/00737/AM18/	Lic.No/Date:0310817904 19.12.2017	
Decision: The Committee considered the case and decided to refer the matter to DIPP.				

74	Case No.:68/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00558/AM18/	RLA File :03/95/040/00353/AM18/	Lic.No/Date:0310817905 19.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.				

75	Case No.:79/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00569/AM18/	RLA File :03/95/040/00726/AM18/	Lic.No/Date:0310817902 19.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.				

Case No.: 112/10/87-ALC1/2017	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved												
HQ File :01/87/050/00602/AM18/	RLA File :31/83/040/00118/AM18/	Lic.No/Date: 3110066939 19.12.2017													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)</td><td>35000 kg</td><td>1. LLDPE 6101XR MI20 (BAGS) Product code 1PE3089</td><td>28280 kg</td></tr> <tr> <td></td><td></td><td>2. SUNOVIN 770DF Product code 3AD0863</td><td>7070 kg</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	35000 kg	1. LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	28280 kg			2. SUNOVIN 770DF Product code 3AD0863	7070 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	35000 kg	1. LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	28280 kg												
		2. SUNOVIN 770DF Product code 3AD0863	7070 kg												
RA may take consequential action as per Policy / Procedures.															

Case No.: 2/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00492/AM18/	RLA File :03/95/040/00647/AM18/	Lic.No/Date: 0310817945 20.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

Case No.: 34/10/87-ALC1/2017	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00524/AM18/	RLA File :02/24/040/00150/AM18/	Lic.No/Date: 0210208066 20.12.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.: 69/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00559/AM18/	RLA File :03/95/040/00438/AM18/	Lic.No/Date:0310817944 20.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			
79 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

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Case No.: 77/10/87-ALC1/2017	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved
HQ File :01/87/050/00567/AM18/	RLA File :03/95/040/00699/AM18/	Lic.No/Date: 0310817946 20.12.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PE CLING FILM PE CLING FILM	100000 kg	1.ENHANCED POLYETHYLENE RESIN / LLDPE GRANULES	76650 kg
		2.LDPE GRANULES / ENHANCED POLYETHYLENE RESIN	21000kg
		3.POLYISOBUTYLENE / POLYBUTENE / PIB	7350 kg
RA may take consequential action as per Policy / Procedures.			

Case No.: 82/10/87-ALC1/2017	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved												
HQ File :01/87/050/00572/AM18/	RLA File :03/95/040/00769/AM18/	Lic.No/Date: 0310817947 20.12.2017													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="3">STRETCH CLING FILM</td> <td rowspan="3">100000 kg</td> <td>1.ENHANCED POLYETHYLENE RESIN / LLDPE GRANULES</td> <td>76650 kg</td> </tr> <tr> <td>2.LDPE GRANULES</td> <td>21000 kg</td> </tr> <tr> <td>3.POLYISOBUTYLENE / POLYBUTENE / PIB</td> <td>7350 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	STRETCH CLING FILM	100000 kg	1.ENHANCED POLYETHYLENE RESIN / LLDPE GRANULES	76650 kg	2.LDPE GRANULES	21000 kg	3.POLYISOBUTYLENE / POLYBUTENE / PIB	7350 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
STRETCH CLING FILM	100000 kg	1.ENHANCED POLYETHYLENE RESIN / LLDPE GRANULES	76650 kg												
		2.LDPE GRANULES	21000 kg												
		3.POLYISOBUTYLENE / POLYBUTENE / PIB	7350 kg												
RA may take consequential action as per Policy / Procedures.															

Case No.: 84/10/87-ALC1/2017	Party Name: LUCRO	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved										
HQ File :01/87/050/00574/AM18/	RLA File :03/95/040/00780/AM18/	Lic.No/Date: 0310817938 20.12.2017											
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:													
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="2">BAGS OF POLYETHYLENE</td> <td rowspan="2">200000 kg</td> <td>LDPE GRANULES (Film Grade)</td> <td>157500 Kg</td> </tr> <tr> <td>REPROCESSED LLDPE GRANULES</td> <td>52500 Kg</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	BAGS OF POLYETHYLENE	200000 kg	LDPE GRANULES (Film Grade)	157500 Kg	REPROCESSED LLDPE GRANULES	52500 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
BAGS OF POLYETHYLENE	200000 kg	LDPE GRANULES (Film Grade)	157500 Kg										
		REPROCESSED LLDPE GRANULES	52500 Kg										
RA may take consequential action as per Policy / Procedures.													

Case No.: 110/10/87-ALC1/2017	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved
HQ File :01/87/050/00600/AM18/	RLA File :31/83/040/00115/AM18/	Lic.No/Date: 3110066943 20.12.2017	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
U.V. Stabilizer Master Batch (Containing Not more than 20% UV Stabilizer)	22000 kg	1. LLDPE 6101XR MI20 (BAGS) Product code 1PE3089	18128 kg
		2. SUNOVIN 770DF Product code 3AD0863	4532 kg
RA may take consequential action as per Policy / Procedures.			

84	Case No.:22/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00512/AM18/	RLA File :03/95/040/00674/AM18/	Lic.No/Date:0310818001 22.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.				

85	Case No.:23/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00513/AM18/	RLA File :03/95/040/00516/AM18/	Lic.No/Date:0310817997 22.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.				

86	Case No.:24/10/87-ALC1/2017	Party Name: RELIANCE	Meet No/Date:10/87-	Status:
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	INDUSTRIES LTD.	ALC1/2017 21.03.2018	Deferred
HQ File :01/87/050/00514/AM18/	RLA File :03/95/040/00550/AM18/	Lic.No/Date:0310817999 22.12.2017	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

Case No.:25/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00515/AM18/	RLA File :03/95/040/00696/AM18/	Lic.No/Date:0310818000 22.12.2017	
87	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.		

Case No.:33/10/87-ALC1/2017	Party Name: PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved										
HQ File :01/87/050/00523/AM18/	RLA File :02/24/040/00149/AM18/	Lic.No/Date:0210208080 22.12.2017											
88	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under: <table border="1" data-bbox="277 1744 1350 1877"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td rowspan="2">Polyethylene bags made out of 950 MT HDPE granules and 300 MT LDPE granules (T Shirt bags/ garbage bags)</td><td rowspan="2">1250 MT</td><td>1. HDPE Granules</td><td>997.500 MT</td></tr> <tr> <td>2. LDPE granules</td><td>315 MT</td></tr> </tbody> </table>			EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyethylene bags made out of 950 MT HDPE granules and 300 MT LDPE granules (T Shirt bags/ garbage bags)	1250 MT	1. HDPE Granules	997.500 MT	2. LDPE granules	315 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Polyethylene bags made out of 950 MT HDPE granules and 300 MT LDPE granules (T Shirt bags/ garbage bags)	1250 MT	1. HDPE Granules	997.500 MT										
		2. LDPE granules	315 MT										

RA may take consequential action as per Policy / Procedures.

89	Case No.:65/10/87-ALC1/2017	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00555/AM18/	RLA File :03/94/040/00761/AM18/	Lic.No/Date:0310817998 22.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

90	Case No.:118/10/87-ALC1/2017	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Rejected
	HQ File :01/87/050/00608/AM18/	RLA File :52/24/040/00055/AM18/	Lic.No/Date:5210042462 22.12.2017	
	Decision : The Committee considered the case as per agenda and decided to reject the case as party claimed alternative items, which are not allowed.			

91	Case No.:21/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00511/AM18/	RLA File :03/95/040/00715/AM18/	Lic.No/Date:0310818024 26.12.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			



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Case No.:96/10/87-ALC1/2017	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:10/87- ALC1/2017 21.03.2018	Status: Deferred																
HQ File :01/87/050/00586/AM18/	RLA File :05/24/040/00465/AM18/	Lic.No/Date:0510405092 26.12.2017																	
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PLASTIC POWDER (CONTAINING LDPE677884.7KG,TITANIUM DIOXIDE 56791.8KG,LEVELING AGENT14423.0KG)</td><td rowspan="3">750000 kg</td><td>1.Low Density Polyethylene LDPE</td><td>684663.50kg</td></tr><tr><td>2.Titanium Dioxide</td><td>58269.20kg</td></tr><tr><td>3.Leveling Agent</td><td>14567.30kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PLASTIC POWDER (CONTAINING LDPE677884.7KG,TITANIUM DIOXIDE 56791.8KG,LEVELING AGENT14423.0KG)	750000 kg	1.Low Density Polyethylene LDPE	684663.50kg	2.Titanium Dioxide	58269.20kg	3.Leveling Agent	14567.30kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
PLASTIC POWDER (CONTAINING LDPE677884.7KG,TITANIUM DIOXIDE 56791.8KG,LEVELING AGENT14423.0KG)	750000 kg	1.Low Density Polyethylene LDPE	684663.50kg																
		2.Titanium Dioxide	58269.20kg																
		3.Leveling Agent	14567.30kg																
RA may take consequential action as per Policy / Procedures.																			

93	Case No.: 20/10/87-ALC1/2017	Party Name :RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00510/AM18/	RLA File :03/95/040/00642/AM18/	Lic.No/Date:0310818026 27.12.2017	
	Decision : Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

94	Case No.: 43/10/87-ALC1/2017	Party Name: ESSEL PROPACK LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Rejected
	HQ File :01/87/050/00533/AM18/	RLA File :03/94/040/00549/AM18/	Lic.No/Date:0310818070 28.12.2017	
	Decision : The Committee considered the case as per agenda and decided to reject the case as export item is in number and import item is in K.G. Hence norms cannot be fixed.			

95	Case No.: 97/10/87-ALC1/2017	Party Name: OCEAN THERMOPLASTIC ELASTOMERS PRIVATE	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
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 ASHOK CHANDER BHAN
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	LIMITED		
HQ File :01/87/050/00587/AM18/	RLA File :05/24/040/00476/AM18/	Lic.No/Date:0510405146 28.12.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

96	Case No.:31/10/87-ALC1/2017	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00521/AM18/	RLA File :02/24/040/00053/AM18/	Lic.No/Date:0210208093 29.12.2017	
Decision : The Committee considered the case and decided to refer the matter to DIPP.				

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Case No.:91/10/87-ALC1/2017	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00581/AM18/	RLA File :05/23/040/00372/AM18/	Lic.No/Date:0510405151 29.12.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PE COMPOUND	600000 kg	1.LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	514063.60kg
		2.ETHYLENE VINYL ACETATE	76375.20kg
		SILANE	15275.00kg
		3.DIBUTYL TIN DILAUATE (DBTL)	5287.50kg
		4.DI CUMYL PEROXIDE (DCP)	998.80kg
RA may take consequential action as per Policy / Procedures.			

98	Case No.:109/10/87-ALC1/2017	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00599/AM18/	RLA File :30/24/040/00025/AM18/	Lic.No/Date:3010104199 29.12.2017	
Decision: The committee considered the case as per agenda and decided to defer the matter.				


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Case No.: 67/10/87-ALC1/2017	Party Name: ASHA CELLULOSE (I) PVT LTD	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved																				
HQ File :01/87/050/00557/AM18/	RLA File :03/94/040/00788/AM18/	Lic.No/Date: 0310818138 01.01.2018																					
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/84/2012-PC-II dated 21.07.2014 the following Adhoc Norms are approved :																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Ethyl Cellulose (Industrial / Pharma Grade)</td><td rowspan="5">1 kg</td><td>1. Wood Pulp</td><td>0.870 kg</td></tr><tr><td>2. Ethyl Chloride</td><td>3.990 kg</td></tr><tr><td>3. Caustic Soda Flakes / Prills</td><td>3.710 kg</td></tr><tr><td>4. Toluene</td><td>0.610 kg</td></tr><tr><td>5. Ethanol</td><td>0.760 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Ethyl Cellulose (Industrial / Pharma Grade)	1 kg	1. Wood Pulp	0.870 kg	2. Ethyl Chloride	3.990 kg	3. Caustic Soda Flakes / Prills	3.710 kg	4. Toluene	0.610 kg	5. Ethanol	0.760 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
Ethyl Cellulose (Industrial / Pharma Grade)	1 kg	1. Wood Pulp	0.870 kg																				
		2. Ethyl Chloride	3.990 kg																				
		3. Caustic Soda Flakes / Prills	3.710 kg																				
		4. Toluene	0.610 kg																				
		5. Ethanol	0.760 kg																				
RA may take consequential action as per Policy / Procedures.																							

Case No.: 83/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Deferred
HQ File :01/87/050/00573/AM18/	RLA File :03/95/040/00774/AM18/	Lic.No/Date: 0310818147 01.01.2018	
Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information:			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

Case No.: 56/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved														
HQ File :01/87/050/00546/AM18/	RLA File :03/94/040/00696/AM18/	Lic.No/Date: 0310818180 02.01.2018															
Decision : The Committee considered the case and decided to approve adhoc-norms as under:																	
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td rowspan="4">XLPE Sioplas Compound</td><td rowspan="4">1000MT</td><td>1. LLDPE Granules</td><td>999.400 MT</td></tr> <tr> <td>2. Tri Methoxy Vinyl Silane</td><td>14 MT</td></tr> <tr> <td>3. Di-Cumylperoxide (DCP)</td><td>0.800 MT</td></tr> <tr> <td>4. Antioxidant</td><td>0.800 MT</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound	1000MT	1. LLDPE Granules	999.400 MT	2. Tri Methoxy Vinyl Silane	14 MT	3. Di-Cumylperoxide (DCP)	0.800 MT	4. Antioxidant	0.800 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
XLPE Sioplas Compound	1000MT	1. LLDPE Granules	999.400 MT														
		2. Tri Methoxy Vinyl Silane	14 MT														
		3. Di-Cumylperoxide (DCP)	0.800 MT														
		4. Antioxidant	0.800 MT														

		5. Gusseted Bag	40000 Number
RA may take consequential action as per Policy / Procedures.			

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Case No.:119/10/87-ALC1/2017	Party Name: PIONEER PET INDUSTRIES	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved												
HQ File :01/87/050/00609/AM18/	RLA File :05/24/040/00483/AM18/	Lic.No/Date:0510405199 02.01.2018													
Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>PET PREFORM</td><td>200 MT</td><td>POLYETHYLENE TEREPHTHALATE POLYSTER CHIPS - HIGH PRESSURE MOULDING</td><td>200 MT</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PET PREFORM	200 MT	POLYETHYLENE TEREPHTHALATE POLYSTER CHIPS - HIGH PRESSURE MOULDING	200 MT	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
PET PREFORM	200 MT	POLYETHYLENE TEREPHTHALATE POLYSTER CHIPS - HIGH PRESSURE MOULDING	200 MT												
RA may take consequential action as per Policy / Procedures.															

103	Case No.:42/10/87-ALC1/2017	Party Name: ESSEL PROPACK LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Rejected
	HQ File :01/87/050/00532/AM18/	RLA File :03/94/040/00548/AM18/	Lic.No/Date:0310818198 03.01.2018	
	Decision : The Committee considered the case as per agenda and decided to reject the case as party claimed alternative items, which are not allowed.			

104	Case No.:44/10/87-ALC1/2017	Party Name: ESSEL PROPACK LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Rejected
	HQ File :01/87/050/00534/AM18/	RLA File :03/94/040/00550/AM18/	Lic.No/Date:0310818199 03.01.2018	
	Decision : The Committee considered the case as per agenda and decided to reject the case as party claimed alternative items, which are not allowed.			

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Case No.:66/10/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved								
HQ File :01/87/050/00556/AM18/	RLA File :03/94/040/00776/AM18/	Lic.No/Date:0310818207 03.01.2018									
Decision : The Committee considered the case and decided to approve adhoc-norms as under:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>63/0- P P Compound</td><td>492 MT</td><td>Polypropylene Resin</td><td>123 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	63/0- P P Compound	492 MT	Polypropylene Resin	123 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
63/0- P P Compound	492 MT	Polypropylene Resin	123 MT								


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	(containing 25+/-1% Polypropylene & 75+/-1% Talc)	Talc	369 MT
	RA may take consequential action as per Policy / Procedures.		

106	Case No.:107/10/87-ALC1/2017	Party Name: SOMYA FLEXIBAG PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00597/AM18/	RLA File :13/24/040/00044/AM18/	Lic.No/Date:1310048824 04.01.2018	
	Decision : The Committee considered the case as per agenda and decided to call from the firm bifurcation of import item No.1 with samples.			

107	Case No.:1/10/87-ALC1/2017	Party Name: RESPONSIVE INDUSTRIES LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved
	HQ File :01/87/050/00491/AM18/	RLA File :03/95/040/00837/AM18/	Lic.No/Date:0310818310 08.01.2018	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	ARTICLE MADE OF PVC RESINS	5000 MT	1. PVC RESIN	4850 MT
			2. PLASTICIZER	400 MT
	RA may take consequential action as per Policy / Procedures.			

108	Case No.:92/10/87-ALC1/2017	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Approved
	HQ File :01/87/050/00582/AM18/	RLA File :05/23/040/00384/AM18/	Lic.No/Date:0510405260 08.01.2018	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	THERMOPLASTIC RUBBER (TPR) COMPOUND	500000 KG	1.STYRENE BUTADIENE STYRENE	407921.60 kg
			2.SYNTHETIC RUBBER (GRADE : RB 840) (GRADE : RB 840)	40792.20 kg
			3.STYRENE ETHYLENE BUTADIENE STYRENE	61286.30 kg
	RA may take consequential action as per Policy / Procedures.			
109	Case No.:98/10/87-ALC1/2017	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:10/87-ALC1/2017	Status: Rejected

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		21.03.2018	
HQ File :01/87/050/00588/AM18/	RLA File :05/24/040/00496/AM18/	Lic.No/Date:0510405257 08.01.2018	
Decision : The Committee considered the case as per agenda and decided to reject the case as party claimed alternative items, which are not allowed.			

110	Case No.: 85/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00575/AM18/	RLA File :03/95/040/00784/AM18/	Lic.No/Date:0310818340 09.01.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

111	Case No.: 88/10/87-ALC1/2017	Party Name: J K TYRE & INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00578/AM18/	RLA File :05/23/040/00122/AM18/	Lic.No/Date:0510405272 09.01.2018	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

112	Case No.: 86/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00576/AM18/	RLA File :03/95/040/00794/AM18/	Lic.No/Date:0310818485 15.01.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating			


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yield of chemical reaction with justification.

113	Case No.:87/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00577/AM18/	RLA File :03/95/040/00805/AM18/	Lic.No/Date:0310818483 15.01.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information: a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Complete calculation for requirement of Ethane for manufacture of HDPE in a chemical reaction/(s) giving molecular weight and other details in place of propane (SION 3325) or Monomer/co-monomer/Ethylene/(SION H:104), indicating yield of chemical reaction with justification.			

114	Case No.:99/10/87-ALC1/2017	Party Name: SWASTIK POLYMERS	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00589/AM18/	RLA File :05/24/040/00510/AM18/	Lic.No/Date:0510405345 15.01.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

115	Case No.:102/10/87-ALC1/2017	Party Name: KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00592/AM18/	RLA File :10/24/040/00053/AM18/	Lic.No/Date:1010059871 15.01.2018	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported.			


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- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

116	Case No.: 35/10/87-ALC1/2017	Party Name: ARCL ORGANICS LIMITED,	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved
	HQ File :01/87/050/00525/AM18/	RLA File :02/24/040/00166/AM18/	Lic.No/Date: 0210208163 24.01.2018	
	Decision: : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Melamine Formaldehyde Resin (SBBR-201G)	340.200 MT	Melamine	102.06 MT
	Melamine Formaldehyde Resin (CH-12M)	51 MT	Melamine	15.30 MT
	Melamine Formaldehyde Resin (SBMF-101M)	85.200 MT	Melamine	25.56 MT
	RA may take consequential action as per Policy / Procedures.			

117	Case No.: 36/10/87-ALC1/2017	Party Name: ARCL ORGANICS LIMITED,	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00526/AM18/	RLA File :02/24/040/00167/AM18/	Lic.No/Date: 0210208165 24.01.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

118	Case No.: 113/10/87-ALC1/2017	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date: 10/87-ALC1/2017 21.03.2018	Status: Approved
	HQ File :01/87/050/00603/AM18/	RLA File :32/24/040/00047/AM18/	Lic.No/Date: 3210078384 30.01.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
ROUND CONTAINER WITH LID MADE OF POLYPROPYLENE	23512.500 Kg	POLYPROPYLENE	24687.600 Kg
RA may take consequential action as per Policy / Procedures.			

119	Case No.: 100/10/87-ALC1/2017	Party Name: SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00590/AM18/	RLA File :05/24/040/00538/AM18/	Lic.No/Date:0510405488 02.02.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

120	Case No.: 62/10/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:10/87-ALC1/2017 21.03.2018	Status: Deferred
	HQ File :01/87/050/00552/AM18/	RLA File :03/94/040/00714/AM18/	Lic.No/Date:0310819095 12.02.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Meeting ended with a vote of thanks to the Chair.


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